

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

HON. SMT. LAKSHMI SWAMINATHAN, MEMBER 'J'  
HON. SHRI R.K. AHOOJA, MEMBER 'A'

(5)

R.A. No.18/97 in OA No.2175/96

NEW DELHI, THIS 10TH DAY OF JANUARY, 1997

SHRI P.N. LAL  
A-6/6 Peshwa Road  
Gole Market  
NEW DELHI

...APPLICANT

'Applicant in person'

VERSUS

Chairman 'Director General'  
Department of Telecom  
Telecom Division  
Sanchar Bhawan  
NEW DELHI

..RESPONDENTS

ORDER 'ORAL'

LAKSHMI SWAMINATHAN, MEMBER 'J'  
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The applicant has filed this Review Application No.18/97 in OA No.2175/96 which had been decided by order dated 16th October, 1996. We have seen the R.A. and also heard the applicant. The main grievance of the applicant is that the impugned order dated 16th October, 1996 is faulty as, according to him, the order of the respondents dated 31.08.1995 does not disclose sufficient reasons, as he himself has submitted other documents, which have not been taken into account. The Tribunal had referred to

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(b)

the impugned order 'Annexure 2'. After looking into the facts and circumstances of the case, the Tribunal had then come to ~~the~~<sup>its</sup> conclusion that the application did not have merit. This is a finding of the Tribunal which the applicant submits is subject to "review. We are unable to agree with this contention as none of the grounds for review of the order has been made out under Section 22/3<sup>f</sup> of the CAT 'Procedure' Rules. If the applicant is aggrieved that the order is wrong then the remedy lies elsewhere in appeal in accordance with law and not in review application. In the circumstances, the RA is dismissed. No costs.

RK Ahuja -  
'R.K. AHOOJA'  
MEMBER 'AT'

Lakshmi Swaminathan  
'LAKSHMI SWAMINATHAN'  
MEMBER 'J'

'avi'